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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 5923/2014, CM No. 14504/2014

SUPREME COURT BAR CO-OPERATIVE HOUSE BUILDING SOCIETY LIMITED Petitioner

Through: Mr. Ramji Srinivasan, Sr. Adv. with

Mr. Rajshekhar Rao, Mr. Vipin Nair

& Mr. Karthik Sundar, Advs.

versus

MUNICIPAL CORPORATION OF DELHI & ORS Respondents

Through: Ms. Arti Bansal, Adv. with

Mr. Prashant Singh for

Mr. Ajay Digpaul, SC for SDMC Ms. Gauri Chaturvedi, Adv. for Mr. Dhanesh Relan, SC for DDA Mr. Arvind K. Nigam, Sr. Adv. with Mr. Jatinderpal Singh, Mr. Mehtaab

Singh Sandhu & Mr. Pratishth Kaushal, Advs. for R-4 to 7

CORAM:

HON'BLE MR. JUSTICE V. KAMESWAR RAO

ORDER

% 17.05.2019

A request for adjournment is made on the ground that Mr. Relan is in personal difficulty. Learned counsel for the SDMC states, a status report shall be filed during the course of the day. Let the same be filed with a copy to the learned counsel appearing for the parties, who may file response, if any thereto within two weeks thereafter.

List on 19th July, 2019.

V. KAMESWAR RAO, J

MAY 17, 2019/*ak*